

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P.No. 202/2007
C.A.No.40/2010

Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 20th December 2017, 10.30 A.M

Name of the Company	Ramesh Kumar Agarwal & Ors.-Vs-Chemicon Engg. Consultants Pvt. Ltd. & Ors.		
Under Section	397/398		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. MR. JISHNU CHOWDHURY, Adv
2. MR. SAUMABHO GHOSH, Adv.
3. MR. A. AGARWALLA, Adv
4. MR. RATUL DAS, Adv
5. MISS. FARNAZ NASIM, Adv.

Respondent 6

F. Nasim
20/12/17

1. Ratnanko Banerji, Sr. Adv
2. D. N. Sharma, Adv
3. Ratnesh Rai, Adv
4. Anunoy Basu, Adv

Petitioner
in C A No. 40/2010

20/12/17

P.T.O.

ORDER

Ld. Counsel for the petitioners and the respondents are present.

Ld. Counsel for the petitioner made a request for adjournment. Prayer is allowed.

It appears from the Order Sheet dated 08/11/2017 that petitioner's prayer for filing rejoinder was allowed subject to payment of cost of Rs.5000/- to be paid in Prime Minister National Relief Fund. Till date no cost has been paid and no rejoinder has been filed. So opportunity to file rejoinder has been closed.

List it on 21/02/2018.



(Jinan K.R.)
Member (J)



(V.P.Singh)
Member (J)